

[Shri Kanungo]

the tests carried out by different organisations on the batch of Pimpri Penicillin from which the vial used for the treatment of late Shri V. D. Tripathi was drawn. [Placed in Library, See No. LT-1857/60.]

AMENDMENT TO CENTRAL EXCISE RULES

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri B. R. Bhagat, I beg to lay on the Table under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 1387, dated the 19th December, 1959, making certain amendment to the Central Excise Rules, 1944. [Placed in Library, See No. LT-1858/60.]

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

Dr. B. Gopala Reddi: On behalf of Shri B. R. Bhagat, I beg to lay on the Table under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

- (i) G.S.R. No. 1328, dated the 19th December, 1959.
- (ii) G.S.R. No. 1390, dated the 19th December, 1959.
- (iii) G.S.R. No. 1391, dated the 19th December, 1959.
- (iv) G.S.R. No. 7, dated the 2nd January, 1960.
- (v) G.S.R. No. 9, dated the 2nd January, 1960.

AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

Dr. B. Gopala Reddi: On behalf of Shri B. R. Bhagat I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 1392, dated the 19th December, 1959 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library, See No. LT-1860/60.]

AMENDMENT TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

Dr. B. Gopala Reddi: On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 1360, dated the 12th December, 1959 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library, See No. LT-1861/60.]

NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of Notification No. G.S.R 1362, dated the 12th December, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-1862/60.]

[Placed in Library, See No. LT-1859/60.]